

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:983
ANSWERED ON:20.03.2012
DELAY IN IMPLEMENTATION OF CCA DECISIONS
Ram Shri Purnmasi;Singh Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether the Cabinet Committee on Accommodation (CCA) and Cabinet Secretariat has directed to evict and recover market rent from Kendriya Bhandar following cancellation of their allotment of accommodation;
- (b) if so, whether the Ministry has failed to implement the said directions,
- (c) if so, the details thereof and the reasons therefore alongwith the action proposed to be taken against the officials responsible therefore;
- (d) whether any delay in implementation of Cabinet decision is required to be reported to the competent authority;
- (e) if so, whether the delay in implementation of the eviction order of the CCA issued in 2005 has been reported to the authorities; and
- (f) if so, the details thereof and the reaction of the said authorities thereto

Answer

The Minister of State in the Ministry of Urban Development (SHRI SAUGATA ROY)

(a) Madam, the Cabinet Committee on Accommodation directed as under:-

- (i) The residential/Office accommodation allotted to the Kendriya Bhandar at various places so far shall be got vacated in a phased manner over a period of three years with one-third of the units of accommodation being vacated at the end of the 1st calendar year (twelve months) from the month of November,2005
- (ii) Market rate of Licence fee, as fixed by the Central Government from time to time, shall be charged w.e.f. 1.11.2005 onwards from the Kendriya Bhandar for the residential/ office accommodation allotted to it at Delhi and other stations till the date of vacation of accommodation.

(b) No, Madam. The CCA decision has been implemented and Kendriya Bhandar has been asked to vacate all allotted units of GPRA within a period of 3 years, in phased manner, vide Dte. of Estates O. M. dated 10/11/2005. Kendriya Bhandar has vacated 17 units of GPRA so far. For remaining 25 units, market rent is being charged by the Dte. of Estates However, eviction proceeding have not been initiated, keeping in view the Draft Note for CCA circulated by DOP&T for review of its earlier decision and recommendation of Parliamentary Standing Committee to allow Kendriya Bhandar function from the exiting GPRA units. The final CCA Note is yet to be placed before CCA by DOP&T.

(c) Not required in view of reply to Part (b) above.

(d) Yes, Madam.

(e) Not required in view of reply to part (b) above.

(f) Not required in view of reply to Part (b) above.